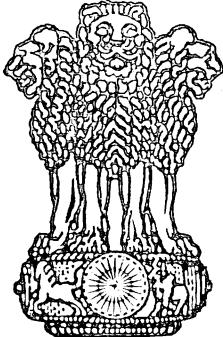


The

Kolkata **Gazette**
 सत्यमेव जयते
Extraordinary
 Published by Authority

ASADHA 3]

THURSDAY, JUNE 24, 2010

[SAKA 1932]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT

Legislative

NOTIFICATION

No. 977-L.—24th June, 2010.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 16 of 2010

**THE WEST BENGAL STATE HEALTH SERVICE
 (AMENDMENT) BILL, 2010.**

**A
 BILL**

to amend the West Bengal State Health Service Act, 1990.

WHEREAS it is expedient to amend the West Bengal State Health Service Act, 1990, for the purposes and in the manner hereinafter appearing;

West Ben. Act
 VII of 1990.

It is hereby enacted in the Sixty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
 commencement.

1. (1) This Act may be called the West Bengal State Health Service (Amendment) Act, 2010.
- (2) It shall come into force at once.

*The West Bengal State Health Service (Amendment) Bill, 2010.**(Clauses 2-4.)*

Amendment of
section 14 of
West Ben. Act
VII of 1990.

2. In section 14 of the West Bengal State Health Service Act, 1990 (hereinafter referred to as the principal Act),—

- (1) in clause (a) of the second proviso to sub-section (1), for the words “twenty years”, the words “twenty-one years” shall be substituted;
- (2) in the second proviso to sub-section (2A), for the words, figures and letters “24th day of May, 2010.”, the words, figures and letters “24th day of May, 2011.” shall be substituted.

Amendment of
scction 19A.

3. In section 19A of the principal Act, in the proviso to clause (1), for the words “twenty years”, the words “twenty-one years” shall be substituted.

Saving and
validation.

4. Anything done or any action taken under the principal Act as amended by this Act before the publication of this Act in the *Official Gazette* shall be deemed to have been validly done or taken under the principal Act as amended by this Act, as if this Act were in force when such thing was done or such action was taken.

STATEMENT OF OBJECTS AND REASONS.

The West Bengal State Health Service Act, 1990 (West Ben. Act VII of 1990) (hereinafter referred to as the said Act), was brought into force on the 25th May, 1990. While implementing the provisions of the said Act, some practical difficulties cropped up in the course of appointments and recruitments to different posts in the cadre of West Bengal Medical Education Service. The State Government had earlier enhanced the undergraduate student admission capacity in three peripheral Medical Colleges of this State thereby increasing the total annual student intake from 755 to 1105 in the past. The State Government has further moved the Government of India to increase the Bachelor of Medicine and Bachelor of Surgery (MBBS) intake capacity in undergraduate Medical Colleges by another 695 seats annually. Several post-graduate seats have been started in this State in different disciplines, especially in the dearth disciplines and in such disciplines qualified and specialized doctors are needed to provide quality medical and health care services in the peripheral health outposts especiaiy in the Block level as per the National Health Policy guidelines. Over the last two years, the number of post-graduate seats has increased by more than 300. The Medical Council of India is scheduled to make inspection visits at the said Medical Colleges for adjudicating on the standards of facilities available thereat, with special reference to the teaching personnel position. Therefore unless the requirement of the prescribed number of Medical Teachers at those new Medical Colleges is not met by way of expeditious recruitment, the State Government would not be able to obtain requisite clearance from the Medical Council of India. Since the Medical Council of India is empowered by the Union Government to oversee, regulate and govern the standard of Medical teaching and the minimum infrastructure and personnel requirement therefor, so in the event of non-compliance with the prescribed standards set forth by the Medical Council of India, any Medical teaching Institution of this State is liable to be de-recognized. Therefore, the West Bengal State Health Service Act, 1990 needs to be suitably amended so that all vacancies may be expeditiously filled up.

2. In order to remove such difficulties, it has become necessary and expedient to amend the said Act.

The West Bengal State Health Service (Amendment) Bill, 2010.

3. The Bill has been framed with the above objects in view.
4. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,
The 21st June, 2010.

SURJYA KANTA MISHRA,
Member-in-charge.

By order of the Governor,

MITA BASU ROY,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*